

and Supplies Deptt. Three F.I.Rs involving 5 persons were lodged for holding bogus cards/bogus units in their food cards during 1986 to 1988.

(c) and (d) No, Sir Generally, such names are added in the ration cards on the basis of documentary evidence produced by the card holders.

#### **Linking Vayudoot with Pathankot and Jalandhar**

677. PROF. NARAIN CHAND PARASHAR : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the proposal to link Pathankot and Jalandhar with Vayudoot service has not been implemented so far ;

(b) if so, the reasons and objections advanced in this regard alongwith the names of the departments/agencies concerned ;

(c) whether the objections have since been overcome ; and

(d) the likely date by which the stations would be linked by Vayudoot ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) : (a) to (d) Yes, Sir. It has not been possible to airlink Pathankot and Jalandhar with Vayudoot service for want of permission from the Ministry of Defence for Vayudoot operations to/from the IAF airfield at Pathankot. The service would be started as soon as permission is received from the Ministry of Defence and adequate aircraft capacity and other necessary infrastructure including suitable air-field for Jalandhar become available.

#### **Demand by JEs of CPWD**

678. PROF. NARAIN CHAND PARASHAR: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 27 July, 1987 to Unstarred Question No. 101 regarding strike and go-slow movement of C.P.W.D. employees and state :

(a) the decision of Government on the remaining demands out of those presented during the strike of Junior Engineers' Association, All India C.P.W.D. Mazdoor Union, All India CPWD Employees Union and CPWD Workers Union during the past two years ; and

(b) whether any of the demands is still pending settlement through negotiations and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) A consensus (as shown in Statement-I below) was arrived at between the Government and the Junior Engineers' Association on 20.8.87 on calling off their 37 days' strike by the Junior Engineers. A statement-II indicating the action taken on the demands mentioned in the consensus is given below.

A statement-III indicating the decision present position on the remaining demands of the All India CPWD Mazdoor Union, All India CPWD Employees Union and CPWD Mazdoor Union is given below.

(b) No.

#### **Statement I**

The various demands out forward by the Junior Engineers, C.P.W.D. and Horticulture Sectional Officer, in support of which they have been on strike since 14th July, 1987, were discussed by Secretary, Ministry of Urban Development and the Director General of Works with the representatives of the C.P.W.D. Junior Engineers Association along with those of Sectional Officers (Horticulture) Association and the two Members of Parliament, namely, Shri P.R. Kumaramangalam and Shri Harish Rawat. After discussion, a consensus with reference to their various demands was reached as noted therein below :

1. The Junior Engineers have been sanctioned two revised scales, namely, Rs. 1400-2300 (for 25% of the sanctioned strength of Junior Engineers) and Rs. 1640-2900 (for 75% of the sanctioned strength of Junior Engineers). II

has further been decided that the method of recruitment to the posts in higher scale, namely, Rs. 1640-2900, should be by promotion (non-selection basis) from amongst Junior Engineers in the lower scale (Rs 1400-2300) having five years regular service in the said scale to their credit. According to the Junior Engineers, these decisions involve an anomaly and that neither the percentage of distribution of posts among the two scales nor the method of recruitment to the posts in the higher scale is acceptable to them. It was agreed that the issue will be referred by the Ministry of Urban Development with *its appropriate recommendations* for being placed before a Group of Ministers to be constituted for consideration of similar anomalies arising out of the Fourth Pay Commission's Report.

2. The C.P.W.D. Junior Engineers' Association has communicated a demand that till the decision of the Group of Ministers is announced, the operation of promotion orders to senior scale may be put in abeyance and no further orders of promotion to senior scale be issued. This request was agreed to by the Director General of Works (CPWD).
3. The Junior Engineers have demanded personal promotion at least within 15 years of service and two promotions during service. It was noted that promotional prospects are closely related with the question of cadre review and structural reorganisation of the C.P.W.D. It was agreed that the cadre review of Junior Engineers and Sectional Officers (Horticulture) will be initiated by appointing a Committee of Officers in the month of November, 1987.
4. The Junior Engineers have demanded immediate implementation of promotions to the 559 posts of

Assistant Engineers, recently created as a result of cadre review. It was agreed that the orders of promotion will be issued within two months.

5. The Junior Engineers have demanded that a fixed travelling Allowance should be sanctioned in their favour. It was agreed that this demand will be once again taken up with the *appropriate authorities*.
6. The Junior Engineers have demanded that special pay for Planning and Design work should be enhanced. In this connection, it was agreed that the special pay for Planning and Design work should be paid at a uniform rate irrespective of qualification, namely, at the rate of Rs. 150 per month for Design work and Rs. 80 per month for Planning work.
7. The Junior Engineers have demanded that direct recruitment Central Engineering Service Class II should be abolished. While this demand was *not* accepted, it was noted that this demand has been made on the basis of the apprehension that direct recruitment to C.E.S. Class II results in stagnation of Junior Engineers. It was agreed that all care will be taken that direct recruitment to Class II does not adversely affect the promotion prospects of Junior Engineers.
8. It was agreed that there would be no victimisation of Junior Engineers and Sectional Officers (Horticulture), who had gone on strike. It was further agreed that all cases of prosecution instituted against the Junior Engineers and Sectional Officers (Horticulture) in connection with the strike and during the period they were on "work-to-rule" agitation, other than those of prosecution for personal assault or violence, will be withdrawn, with a view to creating an atmosphere of congenial relations.

9. It was also agreed that all the terms and conditions of service of J.E.s (CPWD), including those agreed to above, will, *mutatis mutandis*, apply to the Sectional Officers (Horticulture).
10. It was also agreed that the Department will take up with other departments the question of ex-cadre promotions, whenever it is brought to their notice by either the J.E.s' Association or otherwise.
11. It was agreed the Junior Engineers and the Sectional Officers (Horticulture) whose services were terminated for participation in the strike will be permitted to resume duty. The period of strike shall be condoned in relaxation of Rule 27 and in terms of Rule 28 of C.C.S. (Pension Rules) 1972 and Rule 17-A of the Fundamental and Supplementary Rules, i.e. the period of strike will not entail forfeiture of past service. However, as regards the pay and allowances for the period of strike, the matter will be referred to the Department of Personnel to consider whether the leave admissible to the Junior Engineers and Sectional Officers (Horticulture) can be adjusted against the period of strike.
12. In view of the consensus reached as mentioned above, the C.P.W.D. Junior Engineers Association and the Horticulture Sectional Officers Association agreed to call off their strike *forthwith* and to withdraw fully their agitation in support of their demands. They also agreed that all the Junior Engineers and Sectional Officers (Horticulture) will resume duty and will work with full sense of dedication and mutual trust.

sd/-  
(HARISH CHANDRA)  
Director General (Works)  
C.P.W.D.

sd/-  
(P.K. MITRA)

sd/-  
(M.K. MITRA)

sd/-  
(M.J. KHABAR)

sd/-  
(J.P. YADAV)

sd/-  
(DESH RAJ SINGH)  
Joint Secretary,  
Ministry of Urban Development

sd/-  
(D.C. SHARMA)

sd/-  
(BIRBAL)

sd/-  
(NIGAM PRAKASH)

sd/-  
(N.K. YADAV)

Signed as above today, the 20th August, 1987.

#### Statement II

#### 1. Preparation of a Note for the Group of Ministers with regard to anomaly in the pay scales

It has been proposed to refer the matter to the anomalies Committee constituted for the Ministry of Urban Development.

Pending a final decision in regard to the pay scale, promotion orders to Grade I of JEs have been kept in abeyance.

#### 2. Cadre Review of JEs and Sectional Officers (Horticulture)

A Working Group has been constituted in the CPWD for this purpose.

#### 3. Promotion to the post of Assistant Engineers

Orders have been issued for promotion in respect of 531 JEs to the Post of AEs.

#### 4. Grant of Fixed DA

The demand has not been agreed to by Government even after reconsideration.

**5. Enhancement of special pay for Planning and Design work**

Necessary orders have been issued on the 12th October, 1987 for enhancement of the quantum of Design Allowance and Planning Allowance.

**6. No Victimisation of JEs/Sectional Officers (Horticulture) who had gone on strike**

Necessary instructions have been issued to all Chief Engineers etc in the CPWD.

The Delhi Administration have since issued instructions to the Director of Prosecution for withdrawing the cases against the Junior Engineers filed in connection with the strike and the work to rule agita-

tion other than those of prosecution for personal assault or violence.

**7. Ex-cadre promotion/deputation**

Necessary instructions have been issued to the Chief Engineers and Superintending Engineers to liberally sponsor the names of JEs for ex-cadre posts in other departments.

**8. Payment of Pay and Allowances for the period of strike**

After consulting the DP and T orders have been issued to the effect that the JEs and Sectional Officers (Horticulture), will not be paid any pay and allowances for the period of strike on principle of 'No work no pay'.

**Statement III**

*Remaining Demands of CPW D  
Mazdoor Union*

*Decision/Present Position*

- | <i>Remaining Demands of CPW D<br/>Mazdoor Union</i>   | <i>Decision/Present Position</i>   |
|---|--|
| 1. Payment of equal pay for equal work  | Implemented with effect from 1.4.87  |
| 2. Payment of productivity linked bonus from 1982-83 and onwards.   | Govt. has not yet taken a decision.  |
| 3. Payment of O.T.A. under Minimum Wages Act to the W.C/Regular Classified Establishment and M.R. Employees on the basis of wages as defined under the Act and Rules made thereunder from 1.1.86, 1st October, 1986 and 1st April, 1987 as the case may be. | Govt. has not yet taken a decision.  |
| 4. Issue of Uniforms to all the work-charged Employees, as per Memorandum of understanding dated 19.4.87.   | Already implemented.   |
| 5. Regularisation of all Muster Roll Employees retrospectively after completion of six months of service.   | The eligible muster roll employees will be regularised subject to availability of vacancies.   |
| 6. All the M.R. Employees should also be issued uniforms and the cost thereof, bonus, Cycle Allowance, Tool Allowance, Increments, LTC, effective holidays etc. retrospectively.  | Muster Roll employees are casual workers and therefore, it has not been considered feasible to issue uniform to them. It has also not been found feasible to provide other facilities/benefits admissible to regular Government servants on W.C. Estt. to muster roll employees. |

7. *Stay transfer of work of maintenance/construction of Civil Aerodromes, runways etc. from CPWD to National Airport Authority pending settlement is arrived at under the I.D. Act 1947 for transfer to workmen alongwith the work to the National Airport Authority.*

*.Work of maintenance/construction of Civil Aerodromes, runways etc. continues to be performed by CPWD.*

<i>Remaining Demand of All India CPWD Employees' Union</i>	<i>Decision/ Present Position</i>
1. Implementation of the agreement dated 20.4.87 arrived at between Director General of Works and representatives of All India CPWD Employees' Union.	Bilateral agreement dated 20.4.87 has since been implemented excepting publication of the Working Group Report. It is not considered feasible to publish Working Group Report in the context of the Award of the Arbitrators under Section 10 A of the I.D. Act on the same issue.
2. Implementation of "Working Group Report submitted to Director General (Works), CPWD on 9.3.87.	The judgement has since been implemented, w.e.f. 1.4.87.
3. Implementation of the Supreme Court judgement dated 23.4.87 in the Writ Petition (Civil) No. 15920/84	Agreement with CPWD Mazdoor Union on 5.9.86 was a settlement under Section 12(3) of the I.D Act, 1947 in the Dispute between the Management of CPWD and CPWD Mazdoor Union and therefore, it cannot be cancelled.
4. To cancel the agreement with the Mazdoor Union on 5.9.86 reg. Item No. 4 since it is contrary to earlier agreement dated 6.8.86 with All India CPWD Employees' Union.	
<i>Remaining Demands of CPWD Workers' Union</i>	<i>Decision/ Present Position</i>
1. All Casual/Muster Roll Workers should be regularised as Workcharged/Regular Staff.	The eligible casual/Muster Roll Workers will be regularised subject to availability of vacancies.
2. All the promotion and direct recruitment quota posts lying vacant should be filled up.	Instructions have already been issued to concerned officers to fill up the vacant posts, if any.
3. All casual/muster roll workers should be granted 16 paid Gazetted Holidays like Workcharged staff.	It is not possible to grant them 16 holidays as they are not regular employees.
4. All casual/muster roll workers should be granted 12 days paid casual leave in a year.	It is not possible to grant them such leave as they are not regular employees.

5. All casual/muster roll workers should be provided with medical facilities.
- Such facilities cannot be provided to them as they are not regular employees.
6. The Fourth Pay Commission Scales of Pay should be extended to M.R.M. Project workers.
- The Fourth Pay Commission's scale has been extended to them with effect from 1.10.86 or from the date of their absorption in India, whichever is earlier.
7. All CPWD Staff should be paid Bonus equal to 30 days pay and with retrospective effect.
- CPWD Workcharged Staff are paid ad-hoc bonus as per the orders of ad-hoc Bonus applicable to other Government servants.
8. Second Saturday should be closed holiday for W.C. Staff/Regular Staff in the enquiry offices
- It is not found feasible to treat Second Saturday as closed holiday for the workcharged staff/Regular Staff as the Labour Laws do not permit this.
9. The re-classification/re-categorisation of all Workcharged/Regular Classified Category posts into Un-skilled, semi-skilled, Skilled etc. should be done immediately.
- The question of re categorisation/re-classification of all W.C. Staff and regular classified staff was gone into by the Arbitrators under Section 10-A of the I.D. Act, 1947. The Award of the Arbitrators was published in the Official Gazette on 19.3.88. The Government has decided to challenge the Award in the Delhi High Court.
10. The list of Workcharged staff and Regular Staff for all Selection Grade Posts rendered vacant between 1.8.1976 to 31.12.1985 should be circulated.
- Zonal Officers have been instructed to circulate the eligibility lists for all the Selection Grade posts.
11. The remaining categories of regular transferred category/regular staff working at enquiry offices should be paid Overtime Wages like the Work-charged Staff.
- Regular Transferred Categories and regular staff working at enquiry offices are paid Overtime Wages whenever they are asked to perform duty over and above their normal duty. It is however, not feasible to pay them Overtime Wages like the Work-charged staff as they are not covered under the Minimum Wages Act.

12. The orders regarding grant of Honorarium to certain workers and Engineers should be stopped.
13. The practice of Writing Confidential Reports of the Workcharged staff should be stopped.
14. All the Khaflasis/Beldars who have licenses/ITI Certificates etc. should be given allowance for the same.
15. The Malis who have completed training should be promoted as Senior Malis without any trade test.
16. Correct and up-to-date Provident Fund accounts should be supplied to the workers.
17. All Matriculate Unskilled and Semi-skilled workers should be made eligible for promotion as clerks.
18. All Workcharged staff should be granted the same leave facilities as non-industrial staff.

It is not possible to cancel the orders of the Government regarding payment of honorarium in regard to workers and Engineers of CPWD

No justification has been given for the suggestion. Incidentally, Confidential Reports form basis for the selection of the staff for promotion to the higher posts. It is, therefore, considered essential to continue this practice.

No justification has been given for this suggestion and as such, it is, not possible to examine the suggestion.

As per the rules Trade Test is a must before a Mali is considered for promotion as Senior Mali. As such, the demand cannot be agreed to.

Zonal Officers have been advised to do this.

It has not been found possible to accede to this request.

By and large the workcharged staff in the CPWD except those who are temporary are enjoying the same leave entitlement as the Regular Staff,

#### Central Assistance for Sewage Works in Urban Areas

679. PROF. NARAIN CHAND PARASHAR : Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 6 April, 1987 to Unstarred Question No. 5749 regarding central assistance for sewerage works in urban areas and state :

(a) the exact policy guidelines regarding urban sanitation for provision of sewerage and sewage treatment in each category of cities and towns ;

(b) whether any allocations for this purpose have been made to hill States during Seventh Plan, if so, details thereof, year-wise, for each State alongwith names of the cities/towns ;

(c) the criteria for classification of towns as on date and whether all district, sub-division, tehsil and block headquarters having Municipal Committees/NACs would be given special consideration as in the case of State capitals, irrespective of the size of their population for a minimum programme in this regard, in hill States/Regions ; and